

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-81-2020**

Mr. Sunil Garg

... Petitioner

Versus

Mr. Munnalal Halwai & Ors.

... Respondents

Shri Jatin Sehgal with Shri Ryan Menezes, Ms. Devna Soni, Shri Ashish Garg and Shri Shivashish Dwivedi, Advocates for the Petitioner.

Shri Nihal P. Kamat, Advocate for the Respondent No.1.

Shri Pravin Faldessai, Additional Government Advocate for the Respondent No.2.

Shri S.D. Padiyar, Advocate for the Respondent No.3.

Coram:- DAMA SESHADRI NAIDU, J.**Date:- 11th August 2020****P.C. :**

Based on this Court's observation on the earlier occasion, the petitioner has now brought on record the 'Institution of Goa Lokayukta' as the third respondent. As the matter concerns the procedure being adopted by the learned Lokayukta, it is essential that the Institution is put on notice.

2. Shri S.D. Padiyar, the learned counsel, waives notice for the third respondent.

3. The learned counsel for all parties have agreed to advance their arguments on 20.08.2020.

DAMA SESHADRI NAIDU, J.

NH